

(b)(i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L1-4438/82].

(c)(i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(d)(i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4439/82].

FINANCIAL COMMITTEES, 1981-82—A REVIEW

SECRETARY : Sir, I lay on the Table a copy each of the Hindi and English versions of the Financial Committees, 1981-82—A Review.

12.17 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1982, agreed without any amendment to the Metro Railways (Construction of Works) Amendment Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 21st July, 1982."
- (2) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1982, agreed without any amendment to the Governors (Emoluments, Allowances and Privileges) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 28th July, 1982."